

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH : JAIPUR

Date of Order : 17.08.2004

Original Application No.429/2003.

Bhairun Lal S/o Shri Kesra Ram, aged about 37 years,
R/o C-107, Singh-Bhumi, Khatipura, Jaipur.

... Applicant.

v e r s u s

1. Union of India through Secretary to the Government of India, Department of Telecom, Ministry of Communications, Sanchar Bhawan, New Delhi 110 001.
2. Chief General manager, Northern Telecom Projects Circle, Room No.551, Kidwai Bhawan, Janpath, New Delhi-110 001.
3. Dy. General Manager, Telecom Projects, IV Floor, Amenity Block, PGMTD Compound, Jaipur 302 001.
4. Divisional Engineer, Telecom Projects S-6, Ajay Sadan, Hawa Sarak, Jaipur 302 006.

... Respondents.

Mr. C. B. Sharma counsel for the applicant.
Mr. Manu Bhargava proxy counsel for
Mr. Neeraj Batra counsel for the respondents.

CORAM

Hon'ble Mr. M. L. Chauhan, Judicial Member.

: O R D E R (ORAL) :

The applicant has filed this Original Application thereby praying for the following reliefs :-

"i) That entire record relating to the case be called for and after perusing the same respondents may be directed to grant temporary status with effect from 1/10/1990 or 1/1/1995 as the case may be by modifying order dated 28/9/1999 (Annexure A/2) with all consequential benefits.

ii) Any other order/directions of relief may be granted in favour of the applicant which may be deemed just and proper under the facts and circumstances of this case.

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iii) That the costs of this application may be awarded.

2. Notice of this application ~~was~~ given to the respondents. Respondents have filed the reply. In reply, it has been stated that the applicant has been absorbed in the BSNL w.e.f. 01.10.2000. They have also annexed the document Annexure R/1 in this regard.

3. In view of the stand taken by the respondents in the reply, this Tribunal has got no jurisdiction to entertain the matter in view of the Full Bench decision of this Tribunal in the case of B. N. Sharma & Ors. vs. Union of India & Ors., OA No.401/2002 & ors., decided on 24.03.2004. Accordingly, the OA is disposed of and the Registry is directed to return the paper Book to the learned counsel for the applicant thereby keeping one copy in the Registry.


(M. L. CHAUHAN)
MEMBER (J)